

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 7  
IA/545(AHM)2021  
in  
CP(IB) 174 of 2020

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Drip Capital Inc  
V/s  
Vibrant Fab Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..17/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Rakesh Gupta, Advocate  
For the Respondent :

**ORDER**

IA No. 545 of 2021

This application is filed by the RP under Section 33 of the Code for passing of liquidation order of the Corporate Debtor .

The Applicant as well as Registry is directed to send Notice to the Suspended management and Income Tax Department along with the copy of order under acknowledgment and to file the proof of service within two weeks.

The matter stands adjourned to 28.09.2021.



(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)



(MADAN B GOSAVI)  
MEMBER (JUDICIAL)